## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.1955 OF 2003

New Delhi, this the 11th day of August, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI S.K. NAIK, MEMBER (A)

O.P. Bansal R/o House No.1433/3, Wazir Nagar, Kotla Mubarak Pur,

....Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India & Ors. Through:-

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- The Secretary,
  Ministry of Communication,
  Govt. of India,
  Sanchar Bhawan, New Delhi.
- 2. Director General, Ministry of Communication, Department of Telecommunication, R.K. Puram, New Delhi.
- 3. Executive Director, Telephones MTNL, Khurshid Bhawan, Janpath, New Delhi.

....Respondents

## ORDER (ORAL)

## JUSTICE V.S. AGGARWAL :

The applicant was served with a Charge Memo on 9.10.1990. He contends that on 9.7.1996, he was exonerated from all the charges levelled against him and subsequently he was even promoted on notional basis.

2. Presently, the applicant contends that the respondents have not made the payments of the arrears to him w.e.f. 1.1.1990 on account of his promotion been found and have not even made the insurance contribution etc.

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- 3. Our attention has been drawn that applicant has received a cheque of Rs.1,76,921/- without any break-up. The applicant has submitted various representations, including one dated 16.6.2003.
- 4. At this stage, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue any show-cause notice while disposing of the present application.
- the pension of the applicant and give the details, i.e., break-up of amount that has been said by the cheque referred to above and other amount due to him. The exercise in this regard should preferably be taken within four months from the date of receipt of a copy of this order.
  - 6. The present OA is disposed of in the aforestated terms.

(S.K. NAIK) MEMBER (A)

(V.S. AGGARWAL) CHAIRMAN

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